

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

F.NO.187/41/79-IT(AI)

Government of India

Central Board of Direct Taxes

New Delhi The 9th May, 1980

Notification

(Income-Tax)

No.3327(F.NO.187/41/79-IT(AI)). In exercise of the powers conferred by Sub-section(i) of section 121 of the Income-tax Act, 1961(43 of 1961) the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification No.679(F.No.187/2/74-IT(AI) dated 20th July, 1974 as amended from time to time.

2. Existing entries under column(1), (2) and(3) against Sl.No.13 and 13A shall be substituted by the following entries.

<u>Commissioner* of Income-tax</u>	<u>Head Quarters</u>	<u>Jurisdiction</u>
13. Kerala-I	Cochin	1. Companies Circle, Ernakulam 2. Income-tax Circle, Ernakulam 3. Survey Circle, Ernakulam 4. Special Circle, Ernakulam 5. Salary Circle, Ernakulam 6. Income-tax-cum-Estate Duty Circle, Ernakulam 7. Income-tax Circle, Mattencherry 8. I.T.Circle, Alwaye 9. Income-tax Circle-I, Calicut 10. Income-tax Circle-II, Calicut 11. Income-tax Circle, Cannanore 12. Income-tax Circle, Kasargode.
13A Kerala-II	Cochin	1. Income-tax Circle, Trivandrum 2. Salary Circle, Trivandrum 3. Income-tax Circle, Kottayam 4. Income-tax Circle, Trivuvalla 5. Income-tax Circle, Quilon 6. Income-tax Circle, Alleppey 7. Income-tax Circle, Trichur 8. Income-tax-cum-Estate Duty Circle, Trichur 9. Income-tax Circle Palghat Circle,

This notification shall take effect from 2-6-1980

Sd/-(B.M.SINGH)

UNDER SECY.CENTRAL BOARD OF DIRECT TAXES

TO

The Press Manager

Government of India Press, New Delhi

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AUTHORISED FOR ISSUE

(P.N.VERMA)

ASST.DIRECTOR OF INSPECTION(RS&P)

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